

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 12259/2023
[Arising out of impugned final judgment and order dated 25-04-2023
in SAD No. 399/2022 passed by the High Court of Judicature at
Allahabad]

CHANDER SEN & ORS.

Petitioner(s)

VERSUS

THE CHAIRMAN, NATIONAL INSTITUTE OF OPEN SCHOOLING Respondent(s)
(IA No. 211563/2023 - APPROPRIATE ORDERS/DIRECTIONS and IA No.
48251/2024 - EARLY HEARING APPLICATION and IA No. 146977/2023 -
EXEMPTION FROM FILING O.T. and IA No. 116511/2023 - EXEMPTION FROM
FILING O.T.)

Date : 29-07-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE VIJAY BISHNOI

For Petitioner(s) : Mr. Varinder Kumar Sharma, AOR
Mr. Parul Sharma, Adv.
Mr. Shantanu Sharma, Adv.
Ms. Deeksha Gaur, Adv.
Mr. Rajiv Agnihotri, Adv.
Mr. M. L. Agarwal, Adv.
Ms. Madhu Yadav, Adv.

For Respondent(s) : Mr. S. Rajappa, AOR
Mr. R Gowrishankar, Adv.
Ms. G Dhivyasri, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1) Additional documents have been filed by the petitioner. Learned counsel for the respondent prays for and is granted a week's time to file additional counter affidavit, if any.
- 2) List after two weeks.
- 3) Learned counsel for the parties are directed to file brief note of submissions and the convenient compilation in the meantime.

(NIDHI AHUJA)
AR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)